

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.739/MP/2025

Subject : Petition under Regulation 77 of the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2024 and Clause 5.1 of Part A - 'Scope' of the Tariff Based Competitive Bidding Guidelines for Procurement of Storage Capacity/ Stored Energy from Pump Storage Plants by Ministry of Power dated 6th February 2025 for seeking approval of Tender Documents with the deviations for Long Term Procurement of 500 MW (For 6 Hours discharge with maximum 4 Hours continuous discharge per day) Power for 40 Years from ISTS Connected Pump Storage Plant/s through Competitive Bidding

Petitioner : Madhya Pradesh Power Management Co. Ltd. (MPPMCL) and Anr.

Date of Hearing : **3.3.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aditya Singh, Advocate, MPPMCL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed *inter alia* seeking approval of the deviations proposed in the Tender Documents for long-term procurement of power from the Pump Storage Plants, in terms of Part A, Clause 5.1 of the "Tariff Based Competitive Bidding Guidelines for Procurement of Storage Capacity/ Storage Energy from Pumped Storage Plants" dated 6.2.2025 ("the Guidelines") issued by the Ministry of Power, Govt. of India. The learned counsel further submitted that, in compliance with the Notice dated 7.10.2025 issued by the Commission, the Petitioner has also filed an additional affidavit dated 15.1.2026 placing on record the comments received from the various stakeholders, its response to their queries, deviations from the Guidelines, and the proposed amendments in the Tender Documents. The learned counsel accordingly urged to reserve the matter for order and approve the deviations as prayed for expeditiously.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

